

Karnataka Command Areas Development (Amendment) Act, 2003

25 of 2003

[16 May 2003]

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An Act further to amend the Karnataka Command Areas Development Act, 1980. Whereas it is expedient further to amend the Karnataka Command Areas Development Act, 1980 (Karnataka Act 6 of 1980) for the purposes hereinafter appearing: Be it enacted by the Karnataka State Legislature in the fifty fourth year of the Republic of India as follows:-

1. Short Title And Commencement :-

(1) This Act may be called the Karnataka Command Areas Development (Amendment) Act, 2003.(2) It shall come into force at once.

2. Amendment Of Section 24 :-

In section 24 of the Karnataka Command Areas Development Act, 1980 (Karnataka Act 6 of 1980), in sub-section (2), the following shall be inserted at the end, namely:-

"The audited accounts and the report shall be laid before each House of the State Legislature as soon as may be, after it is received by the State Government."